

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3957
ANSWERED ON:22.08.2003
SUGAR DEVELOPMENT FUND
SADASHIVRAO DADOBA MANDLIK

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government have created a Sugar Development Fund;
- (b) if so, the purpose for creating the said fund and the resources from where funds are generated;
- (c) the criteria/rules for disbursement of the funds to sugar manufacturers;
- (d) whether the Government have received representations for violation of SDF rules for granting funds of Rs. 609 crore recently to bridge the gap of Statutory Minimum Price and Actual Price paid by sugar factories; and
- (e) if so, the details of the representations and the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (श्री SREENIVASA PRASAD)

(a)&(b): The Sugar Development Fund was created in 1982 under the provisions of the Sugar Development Fund, Act 1982, to provide financial support for the development of the sugar industry and for matters connected therewith/incidental thereto. Amounts equivalent to the proceeds of duty of excise levied and collected under the Sugar Cess Act, 1982 reduced by the cost of collection, as determined by the Central Government, together with any monies received by the Central Government for the purposes of this Act, are credited to the Fund, after due appropriation made by Parliament by law.

(c): The rules/criteria for disbursement from the Fund have been notified by the Government of India as the Sugar Development Fund Rules, 1983.

(d)&(e): While certain representations have been received in this behalf, there is no proposal, at present, to extend such assistance from the Sugar Development Fund.